date of grant of permission to set up the proposed medical college:

Proposed Annual intake of under graduate students	Minimum Annual increase in bed strength	Total bed complement at the end of 4 years
50	50	500
100	100	700

- 9. that the applicant has the necessary managerial and financial capabilities establish and to maintain the proposed medical college and its ancillary facilities including a teaching hospital and
- 10. that the applicant provides two performance bank guarantee in favour of the Medical Council of India one for a sum of Rs. 100 lakhs (for 50 annual admissions) Rs. 150 lakhs for (100 admissions) and Rs. 200 lakhs for (150 annual admissions) for the estabilshment of medical college infrastcuctural facilities and the second for a sum of Rs. 350 laks (for 500 beds) Rs. 550 lakhs (for 700 beds) and Rs. 750 lakhs (for 1000 beds for the establishment of the teaching hospital and its infrastructural facilities schedule.

Admissions Recommended by MPs in Kendriya Vidyalayas

2888. SHRI ABANI ROY: Will the of HUMAN RESOURCE Minister DEVELOPMENT be pleased to refer to the answer to Unstarred Question 1499 given in the Rajya Sabha on the 11th December, 1998 and state:

(a) whether there was a decision of Hon'ble High Court that all the children whose names were recommended by MPs approved by the Admission Approving Committee of K.V.S., before

the date of filing writ petition will be admitted in Central Schools;

- (b) if so, whether even then such children could not get admission and these cases were referred to Ministry of HRD; and
- (c) the decision of Government in this regard and what action Government propose to take for giving admission to such children during ensuing academic Session?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) to (c) The judgement of the Hon'ble High Court of Delhideclaring the Scheme of Special Dispensation Admissions Kendriya Vidyalayas as violative of Article 14 of the Constitution, exempted the admissions finalised till 28.8.98, the first date of hearing of the case, from its purview. All children inb respect of whom admission orders were issued by KVS before 28.8.98 were allowed to take admission in accordance with the orders of the Court.

आंगनबाडी कार्यंकर्ता

2889 श्री दिलीप सिंह जुदेव: क्या मानव संसाधन विकास मंत्री यह बताने की कृपा करेंगे कि:

- (क) 31 माई, 1999 की स्थिति के अनुसार आंगनबाही कार्यकर्ता प्रशिक्षण केन्द्रों की राज्य-वार संख्या क्या है:
- (ख) इन केन्द्रों में कार्य करने वाले कर्मचारियों की राज्य-वार संख्या कितनी है:
- (ग) उनके लिए लागु मजदरी और मंहगाई भन्ने की दर क्या है: और
- (घ) उनकी मजदूरी और भर्तों की दरों में संशोधन का प्रस्ताव कब से लंबित है और इसे स्वीकार न करने के क्या कारण है?

पानव संसाधन विकास मंत्रालय में युवा कार्य और खेल विभाग तथा महिला और बाल विकास विभाग की राज्य मंत्री (कुमारी उमा भारती): (क) और (ख) ब्यौरा विवरण -] में दिया गया है। (नीचे देखिए)